## GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:1925 ANSWERED ON:02.12.2011 SALE OF INDIAN GOODS THROUGH DUTY FREE SHOPS Majumdar Shri Prasanta Kumar;Ray Shri Rudramadhab

## Will the Minister of FINANCE be pleased to state:

- (a) whether Government has plans to provide parity to Indian products with foreign made products for sale through duty free shops;
- (b) if so, the details thereof and if not, the reasons therefore?

## **Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) and (b)

At present, specified Indian products are exempted from the duty of excise under Notification No.I45/89-CE dated 19.05.1989, as amended, when brought for sale into duty free shops in arrival halls at the customs airport from the factories of their manufacture situated in India, in foreign currency, to passengers arriving from abroad, subject to following the conditions laid down in the said notification. The details of specified products permitted to be so cleared are given in Annexure `A`.

The issue of amending the existing provision to provide greater parity to the indigenously manufactured items for being sold through duty free shops is being considered by the Government.